

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

COURT –II

Date of hearing/decision: 25.06.2018

Appeal No. ST/55650/2014 (DB)

[Arising out of Order-in-Appeal No. JAI-EXCUS-001-COM-25-14-15 dated 12/08/2014 passed by the Commissioner of Central Excise, JAIPUR]

Kandlap Tradelinks & Services P. Ltd.

Appellant

Vs.

CCE Jaipur-I

Respondent

Appearance:

None for the appellant

Sh. A.K. Singh, DR for the Respondent

Coram:

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Hon'ble Mr. Ajay Sharma, Member (Judicial)

Final Order No. 52286/2018

Per: V. Padmanabhan:

1. When the appeal was called today for hearing none appeared on behalf of the appellant. The Revenue is represented by Shri A.K. Singh, DR.
2. It is noticed that when the appeal came before the Bench on 17/05/2018, none appeared and the Bench had adjourned the matter to 25/06/2018 as a last chance. Today, i.e. 25/06/2018 none is present on behalf of the appellant. It shows that the appellant is not interested to pursue the case.
3. It may be mentioned that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

4. In view of above, appeal is dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default but within prescribed time.

(Dictated and pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

(V. Padmanabhan)
Member (Technical)

Rekha